

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
(IB)-683(PB)/2022

IN THE MATTER OF:

Akasa Finance Limited

.... Petitioner/Applicant

Vs.

Morpheus Developers Private Limited

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Arvind Kr. Jadon

For the Respondent : None

ORDER

RA-32/2023

Heard Mr. Arvind Kr. Jadon, Ld. Counsel for the Applicant who appeared physically.

For continuation of arguments, list the matter **on 11.06.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)